

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1762**  
TO BE ANSWERED ON: 27.07.2016

**MATRIMONIAL SITES**

**1762 SHRI B. VINOD KUMAR:  
SHRI GUTHA SUKENDER REDDY:  
SHRI K.C. VENUGOPAL:**

Will the Minister of Electronics and Information Technology be pleased to state: -

- (a) whether the committee constituted for regulation of matrimonial sites has submitted its report;
- (b) if so, the details and the salient features thereof;
- (c) the time by which the regulations are likely to be framed and notified;
- (d) if not, the time by which the committee is likely to submit its report; and
- (e) the other measures taken by the Government to prevent the fraud on matrimonial sites?

**ANSWER**

MINISTER OF STATE FOR MINISTRY OF ELECTRONICS AND  
INFORMATION TECHNOLOGY (SHRI P.P. CHAUDHARY)

(a) to (e): Ministry of Women and Child Development (MWCD) had constituted a committee for regulation of matrimonial websites. The meetings were convened / chaired by MWCD.

Ministry of Electronics and Information Technology, in response to Ministry of Women & Child Development (MWCD) and in consultation with MWCD, Ministry of Home Affairs (MHA), National Commission for Women (NCW), Matrimonial Website service providers as well as industry associations, has developed a specific Advisory under Information Technology Act, 2000 for Online Matrimonial Websites service providers for the benefit of registered users who are either creating the profile or whose profile is being uploaded for matrimonial alliance on these sites. The copy of the advisory issued on 6th June 2016 is available on DeitY website at <http://deity.gov.in> and MWCD website at <http://wcd.nic.in>.

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